

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 100 of 2020**

**IN THE MATTER OF:**

**Riverdale Infrastructure Pvt. Ltd.**

**...Appellant**

**Vs**

**Kirloskar Ebara Pumps Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate along with Ms. Pooja M. Saigal, Advocate**

**For Respondents: Mr. Amit Sibal, Sr. Advocate along with Mr. Sakesh Kumar, Advocate for Respondent No. 1**

**Mr. Rajshekhar Rao and Mr. Vijay Nair, Advocates for Respondent No. 2**

**Mr. Anant Haksar, Sr. Advocate along with Mr. U.A. Rana, Advocate for Respondent No. 3.**

**ORDER**  
**(Through Virtual Mode)**

**23.07.2020** Heard Mr. Arun Kathpalia, the Learned Senior Counsel for the Appellant. Mr. Sakesh Kumar, the Learned Advocate for Respondent No. 1 takes Notice and prays for time to file Response/Reply Affidavit. For 2<sup>nd</sup> Respondent Mr. Vijay Nair, the Learned Counsel takes Notice. For 3<sup>rd</sup> Respondent, Mr. U.A. Rana, the Learned Counsel appears and prays for time to file Response/Reply Affidavit. Learned Advocate for Respondent No. 3 takes Notice.

2. For filing of Responses/Reply Affidavits of Respondent Nos. 1 to 3, at request, four weeks' time is granted.

3. In the meanwhile, the Learned Counsel appearing for the respective parties are directed to submit their respective 'compilation of Judgement(s)' which they rely upon.

4. The Office of the Registry is directed to List the matter on **24<sup>th</sup> August, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

(Alok Srivastava)  
Member(Technical)

*Akc/Nn*